T.C.P No. 87/(MAH)/2012 M.A No. 125/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

Rakesh Kabra & Anr.

V/s

NRK Overseas (India) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIG	NATION	SIGNATURE
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ORDER

MA 125/2017 in TCP 87/397-398/NCLT/MB/MAH/2012

On the application moved by the Respondent side, the Petitioner side is directed to file reply within two weeks hereof and rejoinder, if any, within two weeks thereof. List this application alongwith Main petition on 20.2.2018.

The dispute raised in between the parties is the Petitioners submit that their shareholding has never been transferred to the Respondents, on the contrary, the Respondents submit that they have come into management of this Company only because the petitioners sold their 100% shareholding to them.

In view of this dispute, it will not be right at this juncture, to go into the affairs of the management of the company until this issue is decided, since this case is rest on the fulcrum of shareholding issue, instead of going any further into the interim directions already issued against the parties, this Petition is posted for hearing on 20.2.2018.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)